

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-104**  
IB-657/ND/2021  
New IA/3542/2022

**IN THE MATTER OF:**

Manish Aneja & Ors.

**Vs.**

Revital Reality Pvt. Ltd.

**....Applicant**

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 26.07.2022**

**CORAM:**

**SHRI P.S.N. PRASAD,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

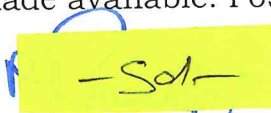
For the Applicant : Adv. Piyush Singh, Adv. Aditi Sinha  
For the Respondent : Ishan Dewan & Lokesh Malik Advocates

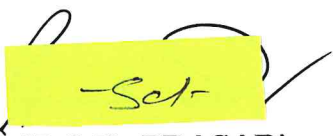
**ORDER**

**New IA/3542/2022:-**

This is an application under Section 60(5) of IBC, 2016 read with Rule 11 & Rule 45 of the NCLT Rules, 2016 seeking right of rehearing in view of change of Bench of this Hon'ble Tribunal.

This application for **rehearing is allowed**. Counsels for both the parties are directed to be in readiness for arguing the matter. If any counsel fails to appear on the date fixed for hearing, then the right to argue the matter will be closed and the matter will be proceeded based on the existing records that are made available. Post this matter on **29.07.2022**.

  
**(RAHUL BHATNAGAR)**  
**MEMBER (T)**

  
**(P.S.N. PRASAD)**  
**MEMBER (J)**

Khushboo